

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ERNAKULAM

Dated Thursday the Twenty ninth day of June, one thousand nine hundred eighty nine

PRESENT

Hon'ble Shri G. Sreedharan Nair-Judicial Member
&
Hon'ble Shri N.V. Krishnan-Admve. Member

ORIGINAL APPLICATION No.120/89

Mrs. Kathrinamma Sebastian .. Applicant
Vs.

1. Union of India, represented by Ministry of Labour and Rehabilitation (Dept. of Labour & Employment), New Delhi.
2. The Director General of Labour Welfare, Ministry of Labour, Government of India, New Delhi.
3. The Welfare Commissioner, Welfare Organisation, Bangalore. .. Respondents.

Counsel for the applicant. .. M/s MV Joseph, Varghese Myloth.

Counsel for the respondents.. Mr.PV Madhavan Nambiar SCGSC

O R D E R

Shri G.Sreedharan Nair, Judicial Member

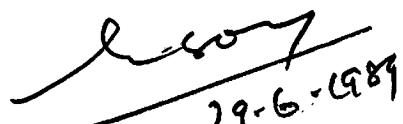
In this application the applicant, a Staff Nurse assails the provisional seniority list issued along with the letter dated 27.9.1988. It is stated by her that she has filed her objection to the said list on 10.10.88 and has produced copy of the same which is at Annexure-B. According to her the objection has not been considered yet.

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2. It was submitted on behalf of the Senior Central Government Standing Counsel, who ~~is~~ ^{has} entered appearance on behalf of the respondents that the objection filed by the applicant is under consideration at the level of the concerned Ministry. In the circumstances we are of the view that the only relief that the applicant is entitled to is ^a direction to the respondents to consider and dispose of the said objection as expeditiously as possible, at any rate, not later than three months from the date of communication of the copy of this order. Such a direction is hereby issued.

3. The O.A. is disposed of as above.


29/6
(N.V. KRISHNAN)
MEMBER (ADMINISTRATIVE)


29-6-1989
(G. SREEDHARAN NAIR)
MEMBER (JUDICIAL)

29.6.1989

Sn.